

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO-424
ANSWERED ON - 06/02/2025

NATIONAL LOK ADALAT SCHEME

424. DR. ANIL SUKHDEORAO BONDE:
SHRI PRADIP KUMAR VARMA:
SHRI MADAN RATHORE:

Will the Minister of Law and Justice be pleased to state:

- (a) the response of the public towards the initiative of National Lok Adalat scheme;
- (b) whether there has been an impact on reducing case backlogs in the judiciary; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): Lok Adalats are organized by Legal Services Institutions at such intervals as it deems fit, in order to reduce the pendency of cases in courts and also to settle the disputes at pre-litigation stage. Lok Adalats are one of the effective modes of Alternative Dispute Resolution (ADR) mechanism in reducing the burden on the courts, which have received positive response from the public. There are three types of Lok Adalats namely State Lok Adalats, National Lok Adalats and Permanent Lok Adalats.

- i. State Lok Adalats are organized by the Legal Services Authorities/Committees as per the local conditions and needs, for settlement of both pre-litigation and post-litigation cases.
- ii. National Lok Adalats are conducted quarterly for settlement of cases (both pre-litigation and post-litigation) in all the courts from the Supreme Court of India to the Taluk Courts on a single day. Every year, National Legal Services Authority (NALSA) issues calendar for organising National Lok Adalats.

During the year 2025, National Lok Adalats are scheduled to be held on 8th March, 10th May, 13th September and 13th December.

- iii. Permanent Lok Adalats are permanent establishments set up in most of the Districts to provide compulsory pre-litigative mechanism for settlement of disputes related to Public Utility Services.

(b) and (c): The National and State Lok Adalats are not a permanent establishment and handle pending court cases as referred to it by the respective courts. Since these Lok Adalats are not permanent in nature, all unsettled cases, are reverted to the respective courts and hence do not remain pending with these Lok Adalats. The details of the number of cases disposed of by the Lok Adalats during the last two years and current year are as follows:

(i) National Lok Adalat

Year	Total cases settled (both pre-litigative and pending cases)
2022	4,19,26,010
2023	8,53,42,217
2024	10,45,26,119

(ii) State Lok Adalat

Year	Total cases settled (both pre-litigative and pending cases)
2022-23	8,51,309
2023-24	12,07,103
2024-25 (upto Nov., 24)	10,88,021

(iii) Permanent Lok Adalat (Public Utility Services)

Year	Total cases settled
2022-23	1,71,138
2023-24	2,32,763
2024-25 (upto Nov., 24)	1,10,643
